

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.4457/2017

Friday, this the 15th day of December 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Raj Kumar Jain, aged about 81 years
s/o Giri Lal Jain
Resident of E-12/6, 33 Futta Road
Dayal Pur Extension, Delhi – 110 094

..Applicant

(Mr. V K Sharma, Advocate)

Versus

1. Union of India (through the Secretary to the Govt. of India)
Ministry of Railways, Rail Bhawan, New Delhi
2. The General Manager
Northern Railway Headquarters, Baroda House, New Delhi
3. The Financial Authority & Chief Accounts Officer (Pension)
Northern Railway Headquarters, Baroda House, New Delhi
4. The Senior Divisional Personnel Officer (Settlement)
DRM Office, Northern Railway, Divisional Office, New Delhi
5. The Senior Divisional Accounts Officer
Northern Railway, Delhi

..Respondents

O R D E R (ORAL)

The applicant in the instant O.A. retired from the service of respondents – Railway Department from the post of Assistant Yard Master in Delhi Division of Northern Railway on 31.10.1994. Following his retirement, he was sanctioned regular pension and all his retiral dues were also released. The grievance of the applicant is that the respondents have not revised his pension pursuant to the recommendations of 5th, 6th & 7th Central Pay Commissions (CPCs). The applicant has made several

representations followed by reminders in this regard. These representations/reminders are at Annexures A-6, A-7, A-9, A-10, A-11 & A-12. Learned counsel for applicant submits that the applicant would be satisfied at this stage if a time bound direction is given to the respondents to decide the pending representations/reminders.

2. Having regards to the submissions made and without going into the merits of the case, the O.A. is disposed of at the admission stage with direction to respondent No.4 to decide the pending representations/reminders, which are at Annexures A-6, A-7, A-9, A-10, A-11 & A-12, by passing a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order. The applicant will have liberty to take appropriate remedial measures, as available to him under law, in case he remains dissatisfied with the order to be passed by respondent No.4.

**(K.N. Shrivastava)
Member (A)**

December 15, 2017
/sunil/